CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI

Petition No. 288/MP/2024

Subject	:	Petition under section 79(1)(c), (f), and (k) of the Electricity Act, 2003 read with Regulations 9, 19, and 20 of the Central Electricity Regulatory Commission (Procedure, Terms, and Conditions for grant of trading licence and other related matters) Regulations, 2020 seeking adjudication of disputes related to the return of energy due to the petitioner from the respondent in terms of the letter of intent dated 23.03.2022.
Petitioner	:	Himachal Pradesh State Electricity Board Limited (HPSEBL)
Respondent	:	Kreate Energy (I) Private Limited (KEIPL)
Date of Hearing	:	**23.10.2026**
Coram	:	Shri Jishnu Barua, Chairperson Shri Ramesh Babu V., Member Shri Harish Dudani, Member Shri Ravinder Singh Dhillon, Member
Parties Present	:	Ms. Swapna Seshadri, Advocate, HPSEB Shri Amal Nair, Advocate, HPSEB Ms. Anju Shree Nair, Advocate, HPSEB Shri Ritwiz Rishabh, Advocate, KEIPL Shri Adarsh Tripathi, Advocate, KEIPL

Record of Proceedings

At the outset, the learned counsel for the Respondent, KEIPL, requested an adjournment on the ground of the unavailability of the arguing counsel and requested that the matter be listed for hearing after two weeks.

2. The learned counsel for the Petitioner submitted that there was no settlement between the parties and that the Respondent be directed to file its reply to the Petition without further delay.

3. After hearing the learned counsels for the parties, the Commission directed the Respondent to file the reply, if any, within two weeks without fail, with an advance copy to the Petitioner, who may file a rejoinder, if any, within two weeks thereafter.

4. The Petition will be listed for hearing on **3.12.2026**.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)